

other extension activities. The KVK also conducts in-service training for the extension personnel to update their knowledge.

(e) and (f) The annual target and the time will depend on the availability of additional funds for which the Planning Commission has already been approached.

STATEMENT

State-wise Number of Districts With Krishi Vigyan Kendras

S. No.	STATE	TOTAL DISTT.	DISTT WITH KVKs
1.	A & N Islands	02	01
2.	Andhra Pradesh	23	15
3.	Arunachal Pradesh	13	01
4.	Assam	23	05
5.	Bihar	52	18
6.	Dadar & Nagar Haveli	01	—
7.	Daman & Diu	02	—
8.	Delhi	01	01
9.	Goa	02	01
10.	Gujarat	19	10
11.	Haryana	16	12
12.	Himachal Pradesh	12	09
13.	Jammu & Kashmir	14	04
14.	Karnataka	19	10
15.	Kerala	14	09
16.	Lakshadweep	01	—
17.	Madhya Pradesh	45	19
18.	Maharashtra	30	22
19.	Manipur	08	01
20.	Meghalaya	07	01
21.	Mizoram	03	02
22.	Nagaland	07	01
23.	Orissa	30	12
24.	Pondicherry	04	02
25.	Punjab	14	09
26.	Rajasthan	30	30
27.	Sikkim	04	01
28.	Tamil Nadu	22	16
29.	Tripura	04	02
30.	Uttar Pradesh	65	30
31.	West Bengal	16	08
TOTAL:		503	252

Coaches of Trains

4892. SHRI BASUDEB ACHARIA: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal to increase the coaches of trains running from Calcutta to North Bengal and Assam and also to increase the frequency of the Howrah-Guwahati Express; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ): (a) and (b) Provision of additional facilities including new trains and coaches is a continuous process on Indian Railways subject to operational feasibility, resource availability and traffic justification. The frequency of 3045/3046 Howrah-Guwahati Saraighat Express is being increased from weekly to tri-weekly from October '96. There is however, no proposal at present to increase the coaches on trains from Calcutta to North Bengal.

Train Describer System

4893. SHRI TARIT BARAN TOPDAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether a Train Describer System was installed for management and control of the train operations in the New Delhi area;

(b) if so, the details of the date of commissioning, FOB cost of the system and percentage of time, the system has been used from date of commissioning indicating its usefulness;

(c) whether similar system has been installed at any other station; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ): (a) Yes, Sir.

(b) Date of Commissioning: 27.3.1994

FOB Cost: Pound Sterling: 4352534

The system has been in operation since day of installation. The system has been useful for train working and dissemination of information to passengers.

(c) No, Sir.

(d) Does not arise.

Setting up of Human Rights Commissions at State Levels

4894. SHRI A.C. JOS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal to set up Human Rights Commissions at the State levels;

(b) if so, the details thereof;

(c) whether any State Government has set up any such Commission; and

(d) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA): (a) and (b) There are provisions in the Protection of Human Rights Act, 1993 for setting up of State Human Rights Commissions by the State Governments in Sections 20 to 29. The State Governments have been advised to set up State Human Rights Commissions in their respective states.

(c) and (d) As per available information the State Governments of West Bengal, Himachal Pradesh, Madhya Pradesh and Assam have already set up State Human Rights Commission as per provisions in the Protection of Human Rights Act, 1993.

Railway Dues

4895. SHRI BACHI SINGH RAWAT 'BACHDA': Will the Minister of RAILWAYS be pleased to state:

(a) whether a huge outstanding amount is to be recovered by the Railways from the National Thermal Power Corporation and Electricity Boards to some of the States;

(b) if so, the amount outstanding as on June 30, 1996 against the NTPC and various Electricity Boards, separately;

(c) whether the Railways are facing financial crunch as a result of not getting the amount of this magnitude from them; and

(d) if so, the action being taken by the Government to recover the said dues?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ): (a) Yes Sir.

(b) Amount outstanding as on 30.6.96 is as under:—

S. No.	Name of State Electricity Boards/Power Houses	Amount (Rs. in crores)
1	2	3
1.	Andhra Pradesh State Elec. Board	24.05
2.	Assam State Electricity Board	4.16
3.	Bihar State Electricity Board	4.66
4.	Delhi Electric Supply Undertaking	94.76
5.	Gujarat State Electricity Board	6.13
6.	Haryana State Electricity Board	56.91

1	2	3
7.	Karnataka State Electricity Board	0.51
8.	Maharashtra State Electricity Board	33.44
9.	M.P. State Electricity Board	3.29
10.	Punjab State Electricity Board	14.94
11.	Rajasthan State Electricity Board	1.49
12.	Tamil Nadu State Elec. Board	0.33
13.	U.P. State Electricity Board	37.59
14.	West Bengal State Elec. Board	20.78
15.	N.T.P.C./Badarpur Th. Power Plant	688.54
16.	N.T.P.C./Others	32.51
Total of freight and demurrage charges		1024.09

(c) Since the Railways have been asked to increasingly depend on internal generation of resources; the outstanding amount due from N.T.P.C. and other State Electricity Boards affects the resource generation of the Railways.

(d) The main difficulties which the Railways face is the failure of the power utilities to pay the freight charges whenever consignments are booked on 'To Pay' basis. The following important steps have been taken for timely recovery of coal haulage charges:

- Keeping constant dialogue with the authorities of the power utilities for expeditious clearance of dues.
- Occasional stoppage of supply of wagons and delivery of consignments, as an extreme step.
- Keeping 15% difference between "To Pay" and "paid" freight.
- Introduction of advance payment scheme through a deposit by the concerned State Electricity Board, of one month's transactions in advance in the destination Railway.
- Compulsory pre-payment of freight, where consignments are now booked on "To Pay" basis, w.e.f. 1.10.96.

It is expected that with the introduction of the measures at (d) and (e), the position in this regard will improve.

[Translation]

Atrocities by Police

4896. DR. RAM VILAS VEDANTI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the incidents of child killings are going on in the wake of terror of hyena in the Pratapgarh and other districts of U.P.;

(b) whether the people of Pratapgarh and adjacent areas are forced to stay outside their villages for the